



CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH

O.A.N0.060/01027/2020

Decided on: 30.12.2020

HON'BLE MS. AJANTA DAYALAN, MEMBER (A)

Ajit Singh age 47 years son of Sh. Rati Ram resident of Village Ramalwas & Post Office Ram Bass, Tehsil & District Charkhi Dadri (Haryana)-Pin-127306.

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Applicant

(BY ADVOCATE: MR. M.S.CHAHAL)

VERSUS

1. State of Haryana through Chief Secretary of Haryana, main Secretariat, Sector-1, Chandigarh.

(BY ADVOCATE: MR. D.S.NALWA)

2. Haryana Public Service Commission Bays No. 1-10, Block-B, Sector 4, Panchkula through its Secretary

(BY ADVOCATE: MR. ADITYA GAUTAM)

3. Union Public Service Commission, Dholpur House, Shahjahan Road, new Delhi-110069 through its Secretary

(BY ADVOCATE: MR. B.B. SHARMA)

Respondents



O R D E R (ORAL)
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)

1. Heard the learned counsel for the applicant.
2. Issue notice.
3. Mr. D.S. Nalwa, Advocate, accepts notice for Respondent No.1, Mr. Aditya Gautam, Advocate, accepts notice for Respondent No.2 and Mr. B.B. Sharma, Advocate, accepts notice for Respondent No.3.
4. The learned counsel for the applicant pleads that the applicant had appeared in written examination for 5 posts of I.A.S. of Haryana Cadre from Non-SCS Officers to be appointed by way of selection. He was awarded 187.25 marks though, according to the applicant, the marks he should have obtained are 203. The learned counsel for the applicant further pleads that had the applicant been given 203 marks, he would have cleared the written examination, as candidate with less than 203 marks have been short listed for interview.
5. The learned counsel for the applicant states that the applicant has submitted a representation dated 11.12.2020 (Annexure A-9) but no communication in response thereof has been received from the Haryana Public Service Commission or from the State of Haryana. The learned counsel for the applicant further submits that he will be satisfied in case direction is issued to the respondents to consider and decide the representation of the applicant in a time bound manner.



6. Learned counsel for the respondents do not object to the limited prayer made by the learned counsel for the applicant.

7. In view of the above, it is directed that competent authority amongst the respondents may consider and take a decision on the representation dated 11.12.2020 (Annexure A-9) by passing a reasoned and speaking order within a period of 15 days from the date of receipt of certified copy of this order. Order so passed be duly communicated to the applicant.

8. Needless to mention that disposal of the O.A. in the above manner may not be construed as an expression of any opinion or view on the merits of the case.

9. O.A. stands disposed of in above terms. No order as to costs.

**(AJANTA DAYALAN)
MEMBER (A)**

Place: Chandigarh
Dated: 30.12.2020

HC*